

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:274

ANSWERED ON:29.11.2010

IMPORT OF TOYS H

Choudhary Shri Bhudeo;Singh Shri Radha Mohan

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether substandard and hazardous Chinese toys are being imported to India and are freely being sold/ available at retail stores;
- (b) if so, the details thereof alongwith the steps being taken to check import of such toys and their sale in toy stores; and
- (c) the details of measures being taken to check the quality of goods imported from China and other countries?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 274 FOR ANSWER ON 29TH NOVEMBER 2010 REGARDING "IMPORT OF TOYS"

(a) & (b): Import of Chinese toys was banned on 23rd January, 2009 based on concerns relating to safety of Chinese toys and their likely adverse impact on children in India. Subsequently, after detailed examination, the import of toys from all sources, including China, was allowed subject to certain Quality Standards and requirement of being tested by an independent lab duly accredited under International Laboratory Accreditation Cooperation (ILAC), Mutual Recognition Arrangement (MRA). These conditions were prescribed in Notification No. 27/ 2009-2014 dated 27th January, 2010.

(c): Any goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of substandard and hazardous goods, they are empowered to seize the goods and initiate penal action under the provisions of Customs Act, 1962 read with other Allied Acts.